MR. DEPUTY-SPEAKER: Order please; you have made your point.

Now, Bills to be introduced. There are two Bills to be introduced by the Law Minister, and two Members, Shri S. M. Banerjee and Shri Limaye have given their notices to oppose. I see that the Bills are very similar.

श्री मधु लिमये: हम दो बार नहीं बोलेगे।

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): Can I take up both together?

MR. DEPUTY-SPEAKER: No, you can't. I am referring to those who oppose that they can make only one speech for both the motions.

14.37 hrs.

260

SUPREME COURT JUDGES (CONDI-TIONS OF SERVICE) AMENDMENT BILL\*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I beg to move for leave to introduce a Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958.

SHRI S. M. BANERJEE (Kanpur):
Mr. Deputy Speaker, Sir, normally
speaking, I would not have opposed
this Bill because I know that the
Judges of the Supreme Court and the
Righ Court are also hard-pressed,
and they cannot go outside for the
betterment of their wages. We
want that the Supreme Court and
High Court Judges should be given
proper salaries or adequate wages.
(Interruptions).

What is going on there?

भी मधु लिश्वेँ (बांका) : कान्नेसी मेस्बर बुगय प्रचार कर रहे है।

MR. DEPUTY-SPEAKER: They can do it in the Lobby or they can do it in the Central Hall. Let us get on which our business. There is too much noise.

SHRI S. M. BANERJEE; If you see the Statement of Objects and Reasons, it says that:

"Since the passing of the Supreme Court Judges (Conditions of Service) Act, 1958, there has been no material modification of the conditions of service of Supreme Court Judges. There has been a persistent demand for the improvement of the conditions of service of the Judges of the Supreme Court. Having considered all aspects of the matter, it is proposed to allow them certain ancillary benefits.

At present, there is no provision for the grant of family pension in the case of Supreme Court Judges who are governed by Part I of the First Schedule to the Act. It is proposed to extend to them the facility of family pension on the same lines as are applicable to Class I Officers of the Central Civil Services.

It is also said here:

"In the case of Class I officers of the higher grades they have to contribute Rs. 5,000 from their gratuity if they opt to be governed by family pension rules..."

It is also proposed to give to every judge of the Supreme Court and of the High Courts an allowance at the rate of Rs. 300 per mensem for the Ministers to make a statement rebenefits are proposed to be given, retrospectively, from 1st October, 1974....

<sup>&</sup>quot;Published in Gazette of India, Extraordinary, Part II, section 2 dated 8-5-75.

MR. DEPUTY-SPEAKER: What are you opposing?

SHRI S. M. BANERJEE: My submission is only this. The other day I heard with rapt attention the speech of the hon, Finance Minister. When the five instalments of dearness allowance due to the Central Government employees were demanded, the Finance Minister said that it was not possible because millions of people are starving in this country, underfed and ill-clad But here it is proposed to give to the judges Rs. 300 per month for the maintenance of motor car. In this House when all of us requestned the hon. Finance Minister to remove the excise duty on beedi, he did not accept When we requested him to remove the excise duty on petrol, he said that there was no money and that, if he did that, there would be a financial crisis in the country and all that. But here they are proposing to give Rs. 300 to each judge for maintenance of motor car This is a gross discrimination. How can I go back to the Central Government employees

MR, DEPUTY-SPEAKER: sympathise with you.

I

SHRI S. M. BANERJEE: I want that the judges should be paid a decent salary, that the Constitution should be amended accordingly. I want that the leading barristers and advocates should become judges of High Courts and Supreme Court, I want that they should be of very high calibre But in this case I oppose it on moral grounds because it is a grave injustice to the have-nots; these people have already something. So, I oppose the introduction of this Bill, and in all fairness, even the judges should refuse to accept it.

क्की मण्डु किनवे (बर्गका) उपाध्यक्ष महोतय, 1954 के बाद हाई कोर्ट के जजों की तनक्षवाहु और मन्तों में, घीर 1958 के बाद मुग्नीम कोई के कहीं की तमस्त्राह में कोई परिवर्णन महीं हुआ है । इसमिये यह सरकार इस विश्वेषक के द्वारा पेंशन भीर कार एंचाइन्स के बारे में कुछ पंजितने करना चाहती है । बहां तक द्वार्ट कंट के जजों का सवाल है, वह उनकों सकान भी देना चाहती है ।

हमारे संविधान में अजो के तनक्वाह मविधान की दूसरी मूची, मैं किंड जैंडयन में तय कर दी गई है। इस विधेयक के द्वारा सरकार ने तनक्वाह में परिवर्तन करने का कोई प्रयाम नहीं किया। वह केक्स एक्षाउन्स के नाम पर इनना बड़ा परिवर्गन करना चाहती है। मेरा विरोध यह है कि यह अप्रत्यक्ष ढग में वह चीज करना चाहने हैं जो मीधे और प्रस्थक्ष ढंग में उनको करनी चाहिये थी।

ग्राज्यन्त, मैं यह देख रहा हूं कि लोग तनक्वाह में परिवर्तन नहीं चाहने, एमें-नीटीज, मुविधाओं और भलों के नाम पर जुनिया को ठणने का काम किया जा रहा है। इनियों में मंत्री महोदय में पहले यह कहना चाहता हूं कि जब कमीडिंग्सन के लिये बिल ग्रायेगा, उस समय वह क्वान्टोफिकेशन करके पूरा बिनरण दे दे कि पब्लिक मैक्टर के जो मैनेजर्स है, उनको ननख्वाह, भले और सुबिधाये क्या मिलती है। उसी नरह मंत्रियों को क्या सुविधाये और भने मिलते हैं, इसका भी क्यान्टीफिकेशन करके वहीं।

भी एस० एम० बनर्जी: किनना ऊपर से मिलता है।

भी मधुलिमये, उसी पर मैं का रहा हैं। ब्राभ हिन्दालको का माम्यला उसी पर चल रहाया। पी० एम० जो एक अभाने में सैक्शन ब्राफमर थे, उनका समस्ता है।

मेरा पहला मूद्दा यह है कि यर काम वीचा करवा च्यक्तिए जनके लिये नं विधान में संक्षोप्तन की सावस्थकता है, उसको करना कार्यस्य ।

कूलरे, उसी दर्जे मे जो झफपर लोग है, पब्लिक रीयटर में हों, सरकारी सचिव हो, मंद्री हों उनकी सुविवासो, भते, तनक्वाह सावि का विवरण देना चाहिए।

सरकार का मुख्य नहें इस यह है कि हाई कोर्ट और सुप्रीम कोर्ट में प्रच्छे लोग आयें। प्रमरीकन सुप्रीम कोर्ट ने एक दफे तीन कसीटिया रखी थी। उन्होंने कहा था कि प्रच्छे और लायक व्यक्ति धाये, दूसरी बात उन्होंने कहीं कि वह ऐसे व्यक्ति हो जो निजी हिनों के प्रवेभन से मुक्त हो, They should withdraw from the temptations of private interest.

तीसरी बात उन्होंने कही की कि वे स्वतन स्वीर निष्क्ष हो ।

पहले में एक बृतियादी सवाल उठाना चाहता हूं। ग्राजकल जब मैं जिलो में जाता हूं, बार एसीसियंगन भीर बार काउं सिल के लोग मुझे बुलाते हैं तो मैं पता लगाने की कोशिश करना हूं कि जिनकी प्रैनिटम 5 हजार में प्रिक्त है, ऐसे किनने बकील हैं? साधारण जिले में भी 8, 10 ऐसे बकील मिस जाते हैं भीर प्रश्विकाण लोग ऐसे होते हैं, जो चैक द्वारा पेसेट नहीं लेने। काना धन कमाने वाले तस्करीं करने वाले भीर करने वाले की प्राम्वभी का धनर भार पता लगावेंगे नो प्राप्त दंग रह जायगे । इनलिये केवल ऐसा करके से काम नहीं बनेगा। एक तो सीधा संविधान में परिवर्तन करे।

MR. DEPUTY-SPEAKER: It is not relevant.

श्री मधु लिलामें नशी महोदय, यह बिल क्यों लाये हैं, इनका कहना है कि आकड़ों, लोग त्यही झान्यह हैं। मैं जानमा चाहता है कि यह जो 30, 40 और 50 हजार का प्रैक्टिस करने बाले लोग हैं; इनके क्लाइंटस कौन हैं? वडी वडी कम्पियां क्लंक मार्केट करने वाले प्रीर टैक्स की चोणी करने वाले लोग प्रीर स्मगलर, में जानना चाहता हूं कि इसकी कैसे रोका जायगा? ये लोग टैक्स भो नहीं देने हैं। वहन कम वकी य ऐसे हैं जो केवल चैक के द्वारा पेमेट स्वीवार करने हैं।

जब नव इन मारो बीजा के बारे में सबी महोदय नहीं सोबेंगे और कोई मुकिम्मल योजना नहीं लायेंगे इस तरह की लींग-पोती में काम चलने वाला नहीं हैं। इस लिये मेरा विरोध इा बान को लेकर हैं, यह नहीं कि नक तनक्वाह में सुधार न हों। मेरा विरोध यह है कि ये प्रत्यक्ष इग से और संचे गस्ते से नहीं करना चाहन हैं। वे स्प्रस्थक्ष दग से परना चाहने हैं।

श्री जनेडवर मिश्र (इ.सहाबाद) उपाध्यक्ष महोदय, हम एक जिनट में ही खल्म कर देगे, थाडा समय दे दीजिये।

MR DEPUTY-SPEAKER: You have not given your name. Please do not insist.

श्री जनेस्वर मिश्र यह सही है मैंने नोटिस नहीं दिया है मैं मत्री महोदयको एक सर्जेण्यन देना चाहनाहु।

SHRI H R GOKHALE The hon Member may send his suggestions to me atterwards

Sir, I am grateful to the two hon. Members who have apparently opposed the Bill. 'Apparently'—I use the word with a purpose because I do not think they are opposed to it in principle. They have suggested that the salary should be raised and if for that, an amendment of the Constitution is necessary, it should be carried out. Now, one difficulty. of course, is that the salaries of the Judges of the High Courts and the

## [Shri H. R. Gokhale]

Supreme Court are fixed in the Second Schedule of the Constitution. Fixed amounts have been mentioned and the salaries cannot be increased without an amendment of the Constitution.

But there is another specific provision, both in respect of high Courts and the Supreme Court's Judges that other conditions of a service like allowances and other things can be provided for by ordinary legislation. That is why the Acts of 1954 and 1958 were passed and there is no question of doing it indirectly because, for a constitutional amendment, we have to come to you. For a legislation also, we have to come to you. In either case we cannot go and do anything behind the back of the Parliament. So, there is no question of doing anything indirectly or surreptitiously.

Now, all of us are agreed and both the hon. Members are also agreed that ever sine the passing of the Constitution, there have been no material changes—I find there have been very insignificant changes—in the emoluments and service conditions of the High Courts and Supreme Court Judges and there is a general feeling...

SHRI S. M. BANERJEE: Why is there this discrimination?

SHRI H. R. GOKHALE: I will meet that point also.

I think there is a general feeling which I have observed in the Consultative Committee meetings also as also in the course of debates in Parliament and incidentally, whenever this question come up before the House, people have actually accused the Government of being tardy and slow in proceeding with this matter. I wish we had been specific—I must confess. At any rate, there is no opposition to the proposal in principle So, let the Bill go through However,

the hon. Members have made certain points. We will bear them in mind and if there are any suggestions which are possible, we will consider it at the time of consideration of the Bill. We will certainly give it consideration although I cannot give ar assurance that I will do this or it will do that at the present moment.

SHRI S. M. BANERJEE: The Bill says that the Supreme Court judges will get car allowance from 1st October, 1974.

SHRI H. R. GOKHALE: There is a misconception. It is there in both; the same retrospective effect is there in both

MR DEPUTY-SPEAKER: It is in the Bill itself; it is the same thing in both these Bills 1st October, 1974.

SHRI S. M. BANERJEE: Why the Statement of Objects and Reasons does not say so?

MR. DEPUTY-SPEAKER: May be, printing mistake.

SHRI H. R. GOKHALE: The Bill contains this. It is the same thing in both the Bills.

There is provision for family pension of the Government servants when they did in harness to their families for a certain in period of time. Only judges have not been getting this pension and that provision is now made. That could be done by legislation ionly. With regard to public sector and other things which Mr. Madhu Limaye referred to...

SHRI MADHU LIMAYE: A comparative study....

SHRI H. R. GOKHALE: I will look into it.

SHRI MADHU LIMAYE: And place a statement.

277

SHRI H. R. GOKHALE: If necessary I will plane. I would strongly recommend that the Bill may be allowed to be introduced.

MR. DEPUTY-SPEAKER: The question is...

MR. DEPUTY-SPEAKER: Mr. Banerjee, take the first Bill, Supreme Court Judges Bill, first page. It says 'It shall be deemed to have come into force on the 1st day of October, 1974.' Come to High Court Bill. First page. It also says, 'It shall be deemed to have come into force on the 1st day of October, 1974'.

SHRI H. R. GOKHALE: It is exactly the same.

SHRI SOMNATH CHATTERJEE (Burdwan): Don't give them further appointment. I am appealing to the Law Minister. If you want to increase their retirement age, don't give them future appointment after retirement.

MR, DEPUTY-SPEAKER: The question is:

That leave be granted to introduce a Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958.

The motion was adopted.

SHRI H, R. GOKHALE: I introducet the Bill,

14.53 hrs.

HIGH COURT JUDGES (CONDI-TIONS OF SERVICE) AMENDMENT BILL\*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): 1 beg to move for leave to introduce g Bill further to amend the High Court Judges (Conditions of service) Act, 1954.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954."

The motion was adopted.

SHRI H. R. GOKHALE: I introduce the Bill.

14.54 hrs.

## RE. VIJAYA BANK

भी मधु लिमये (बाका): उपाध्यक्ष महोदय, मैंने नियम 377 के बन्तगैत नोटिस दिया हमा है। वह कल नहीं प्रत्याया।

MR. DEPUTY-SPEAKER: I don't see it in the order paper you may bring it up tomorrow. I don't know.

की सभू लिसमें मुझे कल कहा गया या कि मीसा (संत्रोधन) विधेयक के बाद बह धायमा । लेकिन जब उस विधेयक के बारे में विवाद 7 1/2 बजे तक चला, तो मेरा नियम 377 का नोटिस कैसे धाता?

MR. DEPUTY SPEAKER: Send a reminder notice; let it come tomorrow.

श्री मधु लिसवे : मैं प्रशी श्रत्म कर देता हूं। नवा नोटिम क्या देना है? सन्फिनिश्ड बिजिनेस को तो लेना ही है।

MR. DEPUTY-SPEAKER; It is not in the order paper. The order of business is fixed from day today.

<sup>\*</sup>Published in Gezette of India Extraordinary, Part II, section 2, dated 8-5-75.

fintroduced with the recommenda tion of the President.